Bill No. 15 of 1997

THE DELHI SALES TAX (AMENDMENT) BILL, 1997 * A BILL

further to amend the Delhi Sales Tax Act, 1975

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 48th year of the Republic of India as follows:-

	t Title and		This Act may be called the Delhi Sales Tax
Commencement (Amendment) Act, 1997.			
			hall come into force on such date as the
Administrator may, by notification in the official Gazette, appoint.			
Amer	ndment of	2.	the Delhi Sales Tax Act, 1975 (43 of 1975)
Sectio			Ster referred to as Principal Act) in sub-
	er clause (-	following new clause shall be inserted, namely :-
4, alt	ei ciause (cc), the	Tonowing new clause shan be inserted, namely
		(ccc)	in case of taxable turnover in respect of
Liquor (foreign liquor and India Made foreign Liquor) and Narcotics (Bhaang), at			
the rate of twenty paise in the rupee.			
		-	
Amer	ndment of	3.	the Principal Act in Sub-section (7) of Section 23, Section 23 words
I three years I shall be substituted for the words I four years I appearing in the second line after the			
words \$ after the expiry of \$.			
		word	value are explined view.
Amer	ndment of	4.	the Principal Act in sub-section (2) of Section 24, Section 24. clause
(a), the words \$ three years \$ shall be substituted for the words \$ four years \$			
appearing after the words \$ the expiry of \$.			
appea	an mg		after the words whice expiry of w.
*	I)	Introduced on	03-09-1997
	ii)	Passed on	03-09-1997
	iii)	Assented on	04-03-1999
	iv)	Published in the	
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Gazette on

10-03-1999